

04 222/90

AB

17.11.94

110-2A Filed
S.D.
4/1/95

case not reached adjourned
to 5.1.95

B.O.C.

←

5.1.95

Hon. Mr. V.K. Seth A.M.
Hon. Mr. D.C. Verman J.M.

None appears either of
Mr. Palu b.l.h. on 26.2.95

J.M.

V.K.
A.M.

24.2.95

case not reached adjourned
to 19.4.95

B.O.C.

←

18/4/95

Hon. Mr. V.K. Seth A.M.
Hon. Mr. D.C. Verman J.M.

None for applicant. Dr. D.
Chandra, Counsel for respondents
is present. A refusal of the
record of the shows that a 1/1
C.A. has been filed but no
R.A. has been filed despite
ample opportunity. There is
also no request on behalf of
the applicant for adjournment
or in any way that on the
last several dates nobody
had put in appearance on
behalf of the applicant. In the
circumstances it is dismissed
in default of the applicant

J.M.

V.K.
A.M.

copy of order prepared
on 26.5.95 & applicant's
copy of order submitted
on 25.7.95
25/7/95

D.A. 1/2
D.H. 1/2
26/4/95